## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



O.A. NO. 316/1998

New Delhi this the 10th day of February, 1998

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Vivek Gupta S/O P. D. Gupta, R/O CU-161, Vishakha Enclave, Pitampura, Delhi-110034.

... Applicant

( By Shri Sama Singh, Advocate )

-Versus-

- The Commissioner of Police, Police Headquarters, M.S. Building, I.P. Estate, New Delhi.
- The Senior Additional Commissioner of Police (Administration), Police Headquarters; M.S.O. Building. I.P.Estate, New Delhi.
- 3. Deputy Commissioner of Police, North District, Civil Lines, Delhi-110054.
- The Dy. Commissioner of Police (HQ-I),
  Police Headquarters, MSO Building,
  I.P. Estate,
  New Delhi. ... Respondents

## O R D E R (ORAL)

Shri Justice K. M. Agarwal -

Heard the learned counsel for the applicant on admission.

2. The applicant was selected as Sub Inspector in the Delhi Police. He then resigned from service which was accepted. After acceptance of his resignation letter, it appears that the applicant applied for permission to withdraw his resignation letter, which was allowed by order dated 11.10.1996

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(Annexure-G). After joining the service, applicant again submitted an application with certain request and said if it was not possible to consider his case as requested by him, his resignation submitted earlier on 16.9.1996 should be treated as valid. In other words, he made a request to withdraw the order dated 11.10.1996 whereby he was allow to withdraw his resignation and that it may also be treated as a fresh application for resignation. This Then it appears that the applicant was accepted. 20.6.1997 again made 'a representation for on withdraw his resignation. permission to That application was rejected by the impugned order dated 26.9.1997 filed as Annexure-A.

- 3. Under the circumstances aforesaid, we are of the view that the applicant cannot be allowed to challenge the acceptance of his resignation letter by reference to certain statutory rules.
- 4. We find no merit in this O.A. and accordingly, it is hereby summarily dismissed.

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( K. M. Agarwal ) Chairman

R.-K. Abooja ) Member (A)

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